



Government of Jammu and Kashmir
Labour & Employment Department
Civil Secretariat, Jammu.

Notification
Jammu, the 17th January, 2017.

SRO-17 :- In exercise of the powers, conferred by Section 27 of Minimum Wages Act, 1948, (Central Act No. XI of 1948), read with notification SRO 02 of 2016 dated 02.01.2016, the Government of Jammu and Kashmir hereby direct that for annexure 'A' to notification SRO 3, dated 04.1.2013, the annexure 'A' and 'B' annexed to this notification shall be substituted.

By order of the Government of Jammu and Kashmir.

Sd/-

(Gazzanfer Hussain)

Commissioner/ Secretary to the Government,

No.L&E/Lab/88/2000

Dated:- 17 -01-2017

Copy to the:-

1. Secretary to Government of India, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi-110001.
2. Principal Secretary to the Chief Minister.
3. Principal Secretary to the Governor J&K.
4. Administrative Secretary _____.
5. Divisional Commissioner, Jammu/Kashmir.
6. Secretary, Legislative Assembly/Council.
7. All Heads of Departments.
8. Director Information, J&K, Jammu with the request to publish the notification in leading english dailies one each from Jammu/Kashmir.
9. Deputy Commissioner _____.
10. General Manager, Government Press, Jammu for its publication in the next issue of the Government Gazette.
11. Special Assistant/OSD to the Minister for Labour and Employment for information of the Hon'ble Minister.
12. PA to Commissioner/Secretary to the Government, Labour and Employment Department.
13. SRO file (w.2.s.c).
14. Stock file.

(Dr. Irfan Ali Khan)KAS

Under Secretary to the Government

